

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 999
TO BE ANSWERED ON 22ND NOVEMBER, 2019**

SCAM IN KALAWATI SARAN HOSPITAL

999. SHRI RAHUL RAMESH SHEWALE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to refer to Unstarred Question No. 18 dated 21.06.2019 and state:

(a) whether the Government has received the clarifications from the Kalawati Saran Children's Hospital (KSCH) pertaining to discrepancies noticed by the Directorate General of Health Services (DGHS) during examination of the report submitted by the Inquiry Committee constituted by the Lady Hardinge Medical College and Associated Hospitals on the scam regarding non-reflection of Extra Ordinary Leaves (EOLs) of certain employees;

(b) if so, the decisions taken by the Government on the report submitted by the said Inquiry Committee, if not, the reasons therefor;

(c) the total losses incurred to the exchequer on account of the said scam in KSCH along with the steps taken to make good such losses to the exchequer; and

(d) the steps taken to fix the responsibility in the said scam?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): Yes. After examination of the Inquiry Report in the Directorate General of Health Services, Kalawati Saran Children's Hospital (KSCH) was asked to explain action taken in the cases of Staff Nurses in respect of whom discrepancies in the grant of Modified Assured Career Progression (MACP) had been pointed out. It has been intimated by KSCH that necessary orders for recovery have been made in the applicable case. Further, in order to prevent recurrence of such incidents in future, KSCH Administration has been directed to put a proper mechanism in place for ensuring proper maintenance of leave records.